12 hrs.

MESSAGES FROM RAJYA SABHA

GOLD (CONTROL) BILL

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "I am directed to inform the Lok Sabha that the Gold (Control) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 24th December, 1964, has been passed by the Rajya Sabha at its sitting held on the 31st August, 1965, with the following amendments:—

Enacting Formula

1. That at page 1, line 1, *for* the word 'Fifteenth' the word 'Sixteenth' be *substituted*.

Clause 1

2. That at page 1, line 5, *for* the figure '1964' the figure '1965' be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1965, has passed the enclosed motion referring the Jawaharlal Nehru University Bill, 1964, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House."

Motion

"That the Bill to establish and incorporate a university in Delhi be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

(1) Shri M. M. Dharia;

(2) Dr. Shrimati Phulrenu Guha;

(3) Shri P. K. Kumaran;

(4) Prof. Mukut Behari Lal;

(5) Miss Mary Naidu;

(6) Shri G. S. Pathak;

(7) Shri Sadiq Ali;

(8) Shri M. Satyanarayana;

(9) Shri Sundermani Patel; and

(10) Shri M. C. Chagla.

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee'."

2. Sir, I lay on the Table of the House the Gold (Control) Bill, 1965 which has been returned by Rajya Sabha with amendments.